

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO.3682
TO BE ANSWERED ON AUGUST 09, 2017
LICENCE TO STREET VENDORS

No. 3682 SHRI NATUBHAI GOMANBHAI PATEL:

WILL the MINISTER OF HOUSING AND URBAN AFFAIRS be pleased to state:-

- (a) whether it is a fact that lakhs of people eke out their living by hawking, squatting and vending and if so the details thereof ;
- (b) whether it is also a fact that many of these people are continuing with these professions without obtaining licences from appropriate authority and if so, the details and the reasons therefor; and
- (c) whether the government proposes to grant them licence and provide them with space to carry out their activities in Delhi and if so, the time by which a decision is likely to be taken and if not the reasons therefor ?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING &
URBAN AFFAIRS

(RAO INDERJIT SINGH)

(a) to (c): In order to protect the rights of urban street vendors and to regulate street vending activities, the Government has enacted an Act namely "the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014.

Ministry of Housing & Urban Affairs has not carried out any survey of street vendors in the States/ UTs including

NCT of Delhi. As per Section 3(1) of the Act, the Town Vending Committee shall conduct a survey of all existing street vendors and issue them identity cards within the area under its jurisdiction. The period & manner of the survey and form, manner of issuing identity cards to street vendors and the principles for determination of vending zones and no- vending zones are to be provided for in the scheme framed by the State/UT Governments as per Section 38(1) of the Act.
